

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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~~O.A.T.A NO. 236/2004~~

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SECTION OFFICER (Judl.)

FORM NO. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

✓ Org. App/Misc. Petn/Cont. Petn/Rev. Appl. 236/2004

In O.A.

Name of the Applicant(s) Shri K. Vasudevan

Name of the Respondent(s) U.O.I 208.

Advocate for the Applicant Mr. Adil Ahmed

Counsel for the Railway/C.G.S.C. C.G.S.C.

OFFICE NOTE	DATE	ORDER OF THE TRIBUNAL
This application is in form is filed/C.F. for Rs. 50/- deposited vide IPC/BD No. 206 114483 Dated 30/9/06	6.10.2004	Present : The Hon'ble Mr. Justice R.K. Batta, Vice-Chairman. Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents. Mr. A. Ahmed, learned Advocate for the applicant states that the matter may be disposed of by giving direction to the respondents to dispose of the representation dated 25.8.2004 within reasonable time. In view of this, the respondents are directed to dispose of the representation dated 25.8.2004 within one month from the date of receipt of this order. The application is disposed of in the aforesaid terms with no order as to costs.

13.10.04

Copy of the order has been sent to the D/see for issuing the same to the applicant as well as to the L/Advocate for the Resps.

mb

R
Vice-Chairman

= 4 OCT 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, गणराज्य का न्यायालय
GUWAHATI BENCH, GUWAHATI

Guwahati Bench

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 236 OF 2004.

BETWEEN

Shri K. Vasudevan

... Applicant

-Versus-

The Union of India & Others

... Respondents

LIST OF DATES AND SYNOPSIS

Annexure-A is the photocopy of Office Order No.48/2004
Dated 15th March 2004 issued by the Respondent No.2.

Annexure-B is the photocopy of Representation vide No.10(26)
2004/TESD/48 Dated 18.3.2004.

Annexure-C is the photocopy of the order
No.7(2)(4)2004(Coord)/SR/451 Dated 14.5.2004.

Annexure-C1 is the type copy of Office Order
No.7(2)(4)2004(Coord)/SR/451 Dated 14.5.2004.

Annexure-D is the photocopy of Representation dated 7.7.2004
filed by the Applicant before the Respondent No.3.

Annexure-E is the photocopy of Representation dated 25.8.2004
filed by the Applicant before the Respondent No.3.

[Handwritten signature]

This application is not made against any specific order but it is made for seeking a direction from this Hon'ble Tribunal directing the Respondents to release the Applicant from Tura, Meghalaya to HCED II, Hyderabad, Andhra Pradesh as per transfer office order No.48/2004 dated 15th March 2004 issued by the Respondent No.2 and also as per office order No.7(2)(4)2004/Coord/SR/451 Dated 14.5.2004 issued by the Respondent No.4.

RELIEF SOUGHT FOR:

That the Respondents, particularly the Respondent No.3 & 5 may be directed by the Hon'ble Tribunal to release the Applicant from the present place of posting at Tura to Hyderabad as per office order No.48/2004 dated 15th March 2004 & office order No.7(2)(4)2004(Coord)/SR/451 Dated 14.5.2004.

To Pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

To pay the cost of the application.

INTERIM ORDER PRAYED FOR:

The Applicant prays before this Hon'ble Tribunal seeking an interim order by this Hon'ble Tribunal by giving a direction to the Respondents particularly the Respondent No.3 & 5 to release the Applicant from his present place of posting as per office order No.48/2004 dated 15th March 2004 & office order No.7(2)(4)2004(Coord)/SR/451 Dated 14.5.2004.



- 4 OCT 2004

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.**

**(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT 1985)**

ORIGINAL APPLICATION NO. 236 OF 2004.

BETWEEN

Shri K. Vasudevan
Assistant Engineer (E),
Tura Central Electrical Sub Division,
Central Public Works Department,
P.O. - Tura, Meghalaya

... Applicant

-AND-

1. The Union of India represented by the Secretary to the Government of India, Ministry of Urban Affairs, Nirman Bhawan, New Delhi-110011.
2. The Director General Works, Central Public Works Department, 118-A, Nirman Bhawan, New Delhi- 110011.
3. The Chief Engineer (E), EZ & NEZ, Central Public Works Department, Nizam Palace, 6th floor, 234/4 AJC Bose Road, Kolkata-20.
4. The Superintending Engineer (Coord) (SR) Central Public Works Department, "G" Wing, 1st Floor, Rajaji Bhawan, Besant Nagar, Chennai-90.

मानविकी विद्या विद्या

Original by
Shri K. Vasudevan
Applicant
through
(here attached)
Advocate

W. N. D. S.

5. The Executive Engineer (E),
 Guwahati Electrical Division II,
 Central Public Works Department,
 Guwahati-15.

... Respondents

1) DETAILS OF THE APPLICATION PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is not made against any specific order but it is made for seeking a direction from this Hon'ble Tribunal directing the Respondents to release the Applicant from Tura, Meghalaya to HCED II, Hyderabad, Andhra Pradesh as per transfer office order No.48/2004 dated 15th March 2004 issued by the Respondent No.2 and also as per office order No.7(2)(4)2004/Coord/SR/451 Dated 14.5.2004 issued by the Respondent No.4.

2) JURISDICTION OF THE TRIBUNAL

The Applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION

The Applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1) That your humble Applicant is a citizen of India and as such he is entitled to all rights and privileges guaranteed under the Constitution of India.

W. Aden

4.2) That your Applicant begs to state that he is working as Assistant Engineer (Electrical), Central Electrical Sub Division, Tura, Central Public Works Department, Meghalaya.

4.3) That your Applicant begs to state that he was transferred to Southern Region as per office order No.48/2004 Dated 15th March 2004 issued by the Respondent No.2. In the said transfer order no substitute has been posted in his place at Tura, Meghalaya by the Respondent No.2. So your Applicant immediately filed a Representation vide No.10(26) 2004/TESD/48 Dated 18.3.2004 before the Respondent No.3 through proper channel requesting him to arrange a suitable reliever at the earliest as he can proceed to Southern Region.

Annexure-A is the photocopy of Office Order No.48/2004 Dated 15th March 2004 issued by the Respondent No.2.

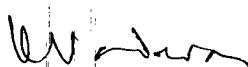
Annexure-B is the photocopy of Representation vide No.10(26) 2004/TESD/48 Dated 18.3.2004.

4.4) That your Applicant begs to state that the Respondent No.4 vide his order No.7(2)(4)2004(Coord)/SR/451 Dated 14.5.2004 posted your Applicant to HCED II, Hyderabad in the existing Planning Vacancy as per interregional transfer order.

Annexure-C is the photocopy of the order No.7(2)(4)2004(Coord)/SR/451 Dated 14.5.2004.

Annexure-C1 is the type copy of Office Order No.7(2)(4)2004(Coord)/SR/451 Dated 14.5.2004.

4.5) That your Applicant begs to state that he again filed Representations on 7.7.2004 and 25.8.2004 before the Respondent No.3 through proper channel for requesting him to arrange suitable substitute in his place for his early release and also for immediate joining at his new place of posting i.e. Hyderabad. But till today the Respondents did not take any steps for early release of the Applicant to enable him to join in his place of posting at Hyderabad. It is also pertinent to mention here that your Applicant has given additional temporary charge of Central



Electrical Sub Division, Shillong, Meghalaya after the transfer order of your Applicant to Southern Region, Hyderabad. As such your Applicant is compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

Annexure-D is the photocopy of Representation dated 7.7.2004 filed by the Applicant before the Respondent No.3.

Annexure-E is the photocopy of Representation dated 25.8.2004 filed by the Applicant before the Respondent No.3.

4.6) That your Applicant submits that the Respondents have deliberately and intentionally discrimination Applicant by not releasing him from present place of posting to Hyderabad in spite of his clear transfer order dated 15.3.2004 & 14.5.2004. As such, it is a fit case for giving adequate direction to the Respondents by the Hon'ble Tribunal to release the Applicant immediately in compliance to the transfer order dated 15.3.2004 & 14.5.2004 issued by the Respondents.

4.7) That your Applicant submits that he has got reason to believe that the Respondents are resorting the colorable exercise of power to accommodate their interested persons in their favourable place.

4.8) That your Applicant submits that the action of the Respondents is mala fide, illegal and with a motive behind.

4.9) That your Applicant submits that the action of the Respondents by which the Applicant has been deprived of his legitimate rights is arbitrary. It is further sated that the Respondents have acted with a mala fide intention only to deprive the Applicant from his legitimate rights.

4.10) That your Applicant submits that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

4.11) That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the Applicant and his family members.

W. A. Rao

4.12) That your application is filed bona fide and for the interest of justice.

The applicant craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1) For that, due to the above reasons narrated in detail the action of the Respondents is in *prima facie* illegal, malafide, arbitrary and without jurisdiction.

5.2) For that, the Respondents have not considered their own guidance regarding release of person when he is transferred. As such there is no jurisdiction in denying the said benefit to the Applicant.

5.3) For that, the action of the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.4) For that, the action of the Respondents is arbitrary, *mala fide* and discriminatory with an ill motive.

5.5) For that, in any view of the matter the action of the Respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious and remedy available to the applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.



7) MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, Writ Petition of suit is pending before any of them.

8) RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the Applicant most respectfully prayed that Your Lordships may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

8.1) That the Respondents, particularly the Respondent No.3 & 5 may be directed by the Hon'ble Tribunal to release the Applicant from the present place of posting at Tura to Hyderabad as per office order No.48/2004 dated 15th March 2004 & office order No.7(2)(4)2004(Coord)/SR/451 Dated 14.5.2004.

8.2) To Pass any other relief or relieves to which the Applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

8.1) To pay the cost of the application.

9) INTERIM ORDER PRAYED FOR:

The Applicant prays before this Hon'ble Tribunal seeking an interim order by this Hon'ble Tribunal by giving a direction to the Respondents particularly the Respondent No.3 & 5 to release the Applicant from his present place of posting as per office order

Wunder

No.48/2004 dated 15th March 2004 & office order
No.7(2)(4)2004(Coord)/SR/451 Dated 14.5.2004.

10) Application is filed through Advocate.

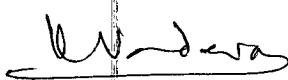
11) Particulars of I.P.O.:

I.P.O. No. : 206-114485
Date of Issue : 30-9-04
Issued from : Gavhesh,
Payable at :

12) LIST OF ENCLOSURES:

As stated above.

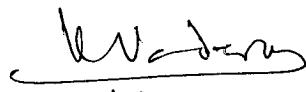
Verification.....



-V E R I F I C A T I O N-

I, Shri K.Vasudevan, Assistant Engineer (E), Tura Central Electrical Sub Division, Central Public Works Department, P.O.- Tura, Meghalaya, Assam do hereby solemnly verify that the statements made in paragraph nos. 4.1, 4.2, —
— are true to my knowledge, those made in paragraph nos. 4.3, 4.4, 4.5, — are being matters of records are true to my information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 4th day of October 2004 at Guwahati.



(K. VASUDEVAN)

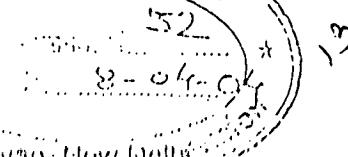
Alvin S. K. Vasudevan

ANNEXURE - A.

GOVERNMENT OF INDIA
DIRECTORATE GENERAL OF WORKS
CENTRAL PUBLIC WORKS DEPARTMENT

11/28/2004 EC-III

Human Resource, New Delhi
Dated : 10th March 2004



OFFICE ORDER No. 48 / 2004

Director General of Works, CPWD, New Delhi is pleased to decide the following Inter-Regional Transfers in the grade of Assistant Engineers (Elect.) with immediate effect:-

S. No.	Name (S/Shri)	From	To
1.	Avlok Kumar	AE (E), CESD, Shillong	Transferred to NR. Further posting order will be issued by ADG (NR).
2.	Shiv Charan	AE (E), Mumbai CED-3	Transferred to NR. Further posting order will be issued by ADG (NR).
3.	Ashis Sen Gupta	AE (E), O/o CE (WZ)-I, Mumbai	Transferred to ER. Further posting order will be issued by ADG (ER).
4.	N. Padmanabhan	AE (E), Training Institute, Ghaziabad.	Transferred to SR. Further posting order will be issued by ADG (SR).
5.	K. Vasudevan	AE (E), Tura CESD, Meghalaya	Transferred to SR. Further posting order will be issued by ADG (SR).

2. The Assistant Engineers who have not completed 1 ½ years at a station in Hard Area and 3 years in a normal area shall not be eligible for TTA/DA etc.

3. The Assistant Engineers who are in any way connected with the conduct of the forthcoming General Elections to the Lok Sabha and State Legislative Assemblies, may be relieved only after the Election process is over.

4. The Officers under orders of posting and transfer should proceed to their respective places of posting and two copies of TR-I Form with name in capital letters be sent to the Dy. Director, EC-III Section giving reference to this Order. They should send a certificate of having written Self-Appraisal and the CR in respect of Officers under them in the prescribed format.



DIWAN CHAND
Deputy Secretary (Admn.)

To

All the Pay & Accounts Officers, CPWD/PWD.

contd...2

EE man/PL. 500
by
3/3

Alvin
J.S.
J.S. Vasudevan

Copy to :

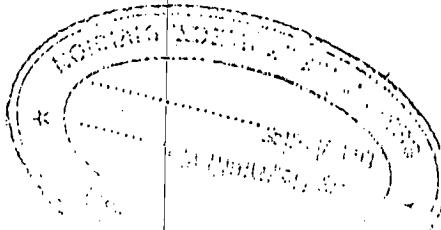
1. The Addl. Director General (NR), CPWD, Sewa Bhavan, New Delhi-110066.
2. The Addl Director General (WR), CPWD, Old CGO Bldg, Annexe, 15th Floor, 101, M.K. Road, Mumbai-400020.
3. The Addl. Director General (SR), CPWD, 1st Floor, 'G' Wing, 3rd Avenue, Rajaji Bhavan, Besant Nagar, Chennai-600 090.
4. The Addl. Director General (ER), CPWD, 234/4, A.J.C. Bose Road, Nizam Palace, Kolkata-70020.
5. The Superintending Engineer (Coord.) (Elect.), CPWD, East Block-I, Level-6, R.K. Puram, New Delhi.
6. The Superintending Engineer (Coord.) (WR), CPWD, Old CGO Bldg, Annexe, 15th Floor, 101, M.K. Road, Mumbai-400020.
7. The Superintending Engineer (Coord.) (SR), CPWD, 1st Floor, 'G' Wing, 3rd Avenue, Rajaji Bhavan, Besant Nagar, Chennai-600 090.
8. The Superintending Engineer (Coord.), (ER), CPWD, 234/4, A.J.C. Bose Road, Nizam Palace, Kolkata, 70020.
9. All Chief Engineers (Elect.), CPWD.
10. All the Officials concerned.
11. The General Secretary, CPWD Engineers' Association, Ground Floor, 'B' Wing, I.P. Bhavan, New Delhi-2.
12. The General Secretary, All India CPWD Engineers' Association, B-033, I.P. Bhavan, New Delhi-2.
13. PPS/PS/PA to DG(W)/ADG(S&P)/DA/DS(A)-II.
14. Hindi Shakha for Hindi Version.
15. SO - CR Cell / FC-IV / Stock File / Notice Board.

(DINESH SINGH)

Deputy Director, EC-III

Tel: 23010509

Attn:
 File Annex



13

ANNEXURE-B

GOVT. OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT

No. 10(26)2004/PLSD/ 48

DATED 18/03/2004

To

The Chief Engineer (E),
EZ & NEZ, Central PWD,
6TH Floor, Nizam Palace,
A.J.C. Bose Road Kolkata- 700020.

(THROUGH PROPER CHANNEL)

Sub: - Request for relief of undersigned from duties at Tura (Meghalaya) under Guwahati Electrical Division II, CPWD, Guwahati- regarding.

Ref: Office Order No. 48/2004 of DG (W), CPWD, New Delhi, circulated vide F. No. 28/2/2004- EC III dated 15/03/2004.

Sir,

This is to bring to your kind notice that I stand transferred from Tura (Meghalaya) to Southern Region vide office order cited above. However, no substitute has been posted to relieve me of my duties at Tura. The Executive Engineer (E), GED II, CPWD, Guwahati has reiterated that he has no objection in relieving me of my duties at Tura provided that a substitute is posted in my place. I would, at this stage, like to bring the following few lines for your kind consideration -

My father, who is ripe old, has recently developed certain health problems which restrict his physical movements to the bare minimum and prevent him from straining himself physically in any manner. My presence in my hometown, i.e. Hyderabad, is therefore all the more essential than ever before.

I, therefore, request you to kindly arrange a suitable reliever at the earliest so that I can be by the side of my ailing father during his old age, especially when his health has deteriorated considerably.

Thanking you.

Encl: Copy of above cited office order - 1 No.

Yours faithfully,

(W)

(Er. K. Vasudevan)

Assistant Engineer (E)

Tura Central Elect. Sub- Division,
CPWD, Tura, Meghalaya

Copy to: -

1. Advance copy to the Chief Engineer (E) (EZ & NEZ), CPWD Kolkata.
2. The Superintending Engineer (E), Guwahati Central Electrical Circle, CPWD, Guwahati.
3. The Executive Engineer (E), Guwahati Central Electrical Division- II, CPWD, Guwahati.

✓ File 10(26)/PLSD

(W)

(Er. K. VASUDEVAN)

o/c

*Attended
filed
to*

Government of India
 Central Public Works Department
 Office of the Additional Director General (SR)
 'C' Wing, 1st Floor, Rajaji Bhawan, Besant Nagar, Chennai-90
 Telefax 2491 0531 E-mail: cpwdcoors@vsnl.net

No. 7(2)(4)2004/Coord/SR/ 451

Dated: 14.5.2004

Office Order No. 47 /2004.

In partial modification of this office order No.36/2004 issued vide No. 7(2)(4)2004/Coord/SR/353 dated 6.4.04, the Additional Director General (SR), CPWD, Chennai is pleased to order the posting of the following Assistant Engineer (Elec) with immediate effect.

S.No.	Name of AE (Elec)	Inter regional transfer from	To	Remarks
1	K. Vastudevan	AE (E) Tura CESD, Meghalaya	HCEC II, Hyderabad	In the existing Planning Vacancy.

All other conditions remain unchanged.

Copy to:

Superintending Engineer (Coord),
 BR/CPWD, Besant Nagar, Chennai-90.

1. Official
2. The Director General (Works), CPWD, New Delhi with ref. to O.O.No.48/2004 issued vide No 28/2/2004-EC III dated 15.3.2004.
3. The Additional Director General, NR/ER, CPWD, New Delhi/Kolkata.
4. The Chief Engineer (E), SR., Chennai.
5. The Chief Engineer (E),
6. The Superintending Engineer (E), HCEC, CPWD, Hyderabad.
7. The Executive Engineer (E), HCEC II, CPWD, Hyderabad
8. The Secretary, CPWD Engineers Association, 52, Chennai.
9. Stock Site EA/Suptd Section/Spare.

Accts

Superintending Engineer (Coord),

Attn'd
 J. J. Anna

-Type Copy- ANNEXURE-C1

Government of India
Central Public Works Department
Office of the Additional Director General (SR)
“G” Wing 1st Floor, Rajaji Bhawan, Besant Nagar, Chennai-90
Telefax 2491 0531 E-mail:cpwdcorsr@vsnl.net

No.7(2)(4)2004/Coord/SR/ 451

Dated:14.5.2004

Office Order No.47/2004

In partial modification of this Office Order No.36/2004 issued vide No.7(2)(4)2004/Coord/SR/353 Dated 6.4.04 the Additional Director General (SR), CPWD, Chennai is pleased to order the posting of the following Assistant Engineer (Elect) with immediate effect.

S.No.	Name of AE (Elec)	Interregional transfer from	To HCED-II Hyderabad	Remarks
1.	K.Vasudevan	AE (E) Tura CESD, Meghalaya		In the existing Planning Vacancy

All other conditions remain unchanged.

Sd/-

Illegible

Superintending Engineer (Coord)

SR/CPWD/Besant Nagar, Chennai-90.

Copy to:

1. Official
2. The Director General (Works), CPWD, New Delhi with ref to O.O.No.48/2004 issued vide No.28/2/2004-EC III Dated 15.3.2004.
3. The Additional Director General, NR/ER, CPWD, New Delhi/Kolkata.
4. The Chief Engineer (E), SR, Chennai.
5. The Chief Engineer (E),
6. The Superintending Engineer (E), HCEC, CPWD, Hyderabad
7. The Executive Engineer (E) HCED II, CPWD, Hyderabad
8. The Secretary, CPWD Engineers Association, SZ, Chennai
9. Stock file/EA/Supdt/Section/Spare.

Sd/-

Illegible

Superintending Engineer (Coord)

-16-

ANNEXURE-D

GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT

No. 10(26)/TESD/2004/114 Dated: 07/07/2004

To
The Chief Engineer (E) (EZ)
C.P.W.D., Nizam Palace
234/4 A. J. C. Bose Road,
Kolkata - 700020

(Through proper channel)

Subject: Request for relief of undersigned from duties at Tura (Meghalaya) under Guwahati Electrical Division No.II, C.P.W.D., Guwahati - regarding.

Reference: (1) Office Order N.48/2004 of DG(W), C.P.W.D., New Delhi, Circulated vide F.No.28/2/2004-ECII dt.15.03.2004.
(2) My representation No.10(26)/2004/TESD/48 dt.18.03.2004 addressed to CE(E) EZ, C.P.W.D., Kolkata through proper channel.

Sir,

Kind reference is invited to the letter at (1) above, vide which I stand transferred from my present place of posting, i.e. Tura (Meghalaya) under Guwahati Electrical Division No.II, C.P.W.D., Guwahati - 15 to Southern Region. I had already represented vide reference at (2) above, to kindly arrange a substitute in my place.

Consequent upon the relinquishment of charge by Shri Avlok Kumar, Assistant Engineer (E), Central Electrical Sub-Division, C.P.W.D., Shillong in May 2004, I have been asked to take temporary charge of the Central Electrical Sub-division at Shillong till a permanent substitute is posted in addition to my responsibilities at Tura. Since the two places are separated by 350Km (approx), it is becoming increasingly difficult to handle both the Sub-division where works are scattered over a large geographical area.

As explained in my earlier representation, my father, who is ripe old, is facing severe health problems, since he is a heart patient. My mother is also very old. My presence in my home town, i.e. Hyderabad is therefore essential at this stage.

I therefore once again request you to kindly arrange a suitable substitute in my place at the earliest so that I can be by the side of my parents during their ripe old age.

Thanking you Sir,

Yours faithfully,
s.d/—

(K. VASUDHavan)
Assistant Engineer (E)
Assistant Engineer (E)

Cont... Page No2

OIC *for the undersigned*
C.P.W.D., Guwahati

OFFICE

Afternoon
Amrit

17

Page No.2

Copy to:

1. The Chief Engineer (E) (EZ), C.P.W.D., Kolkata – 20, (Advance Copy)
2. The Superintending Engincer (El.), Guwahati Central Electrical Circle, C.P.W.D., Guwahati – 21
3. The Executive Engineer (El.), Guwahati Electrical Division No.II, C.P.W.D., Guwahati – 15
4. File No.10(26)/TESD.

✓ Assistant Engineer (E)

K. Vasudevan
(K. VASUDEVAN)
O/C Assistant Engineer (E)
Guwahati Central Electrical Circle
C.P.W.D., Guwahati – 21

✓ Assistant
Engineer (E)

OFFICE

18
GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT

SPARE

ANNEXURE - E

10 (26) 2004 / TESD / 144

dt. 25.08.2004

To
The Chief Engineer (E) (EZ),
Central P.W.D., 234 / 4, Nizam Palace,
A.J.C.Bose Road, Kolkata 700 020

// THROUGH PROPER CHANNEL //

Sir,

Sub: Request for arranging of substitute for relief of self from Tura Electrical Sub-Division, CPWD, Tura and Central Electrical Sub - Division, CPWD, Shillong - regarding

Ref : (1) Director General (Works), CPWD, New Delhi Office Order No. 48 / 2004 dt. 15.03.2004
(2) My earlier representation no.10 (26) 2004 / TESD / 48 dt. 18.03.2004
(3) My earlier representation no.10 (26) 2004 / TESD / 114 dt. 07.07.2004

Kind attention is drawn to the Office Order at (1) above, vide which I stand transferred from my present place of posting i.e. Tura (Meghalaya), to Southern Region. Both my parents are in their 70s, and are of late keeping poor health. I had represented vide references at (2) and (3) above to kindly arrange a substitute in my place and relieve me at the earliest, so as to enable me to be by the side of my ailing parents during their ripe old age. I request once again to kindly relieve me of my duties at TESD, Tura and CESD, Shillong at the earliest.

Yours faithfully,

K. Vasudevan

(K.VASUDEVAN)
Assistant Engineer (E),
Tura Electrical Sub - Division,
CPWD, Tura 794 101

Copies to :

- (1) Director General (Works), CPWD, New Delhi for favour of kind information and further necessary action please (through proper channel)
- (2) Director General (Works), CPWD, New Delhi (Advance copy)
- (3) Chief Engineer (E) (EZ), CPWD, Kolkata 700 020 (Advance copy)
- (4) Superintending Engineer (E), GCEC, CPWD, Guwahati 781 021 for kind information please
- (5) Executive Engineer (E), GED II, CPWD, Borjhar, Guwahati 781 015 for kind information please
- (6) General Secretary, CPWD Engineers' Association, New Delhi
- (7) Regional Secretary, CPWD Engineers' Association, Kolkata 700 020
- (8) Branch Secretary, CPWD Engineers' Association, Guwahati 781 021
- (9) SE (Coord) (EZ), CPWD, Kolkata - 20 for kind information and necessary action please. K. Vasudevan

(K.VASUDEVAN)
Assistant Engineer (E),
Tura Electrical Sub - Division,
CPWD, Tura 794 101

Attn: C.E. / Annexure